

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 217

Company Appeal-90/252/ND/2023

IN THE MATTER OF:

RV Freighter Pvt. Ltd.

...

Appellant

Versus

RoC

...

Respondent

Under Section: 252(3) of Comp. Act.

Order delivered on 02.02.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Appellant :

For the Respondent :

For the IT Dept. : Adv Puneet Rai, Sr. St Counsel

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

There is no appearance on behalf of the Appellant. Nevertheless, in the interest of justice adverse orders are deferred to 13.02.2024.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**